

JANUARY 19, 1976 Appropriation Bill, 1976

12.34 hrs.

financial year 1975-76.

**ASSAM SILLIMANITE LIMITED
(ACQUISITION AND TRANSFER
REFRACTORY PLANT) BILL***

THE MINISTER OF STEEL AND MINES (SHRI CHANDRAJIT YADAV): Sir, I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the Assam Sillimanite Limited in respect of its Refractory Plant and for matters connected therewith or incident thereto.

MR SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the Assam Sillimanite Limited in respect of its Refractory Plant and for matters connected therewith or incidental thereto"

The motion was adopted.

SHRI CHANDRAJIT YADAV: Sir, I introduce the Bill.

12.03 hrs.

APPROPRIATION BILL, 1976*

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76".

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE: Sir, I introduce the Bill.

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 be taken into consideration"

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1975-76 be taken into consideration."

The motion was adopted.

MR. SPEAKER: There are no amendments I shall put all the Clauses together to the vote of the House.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

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†Introduced with the recommendation of the President.